

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 563 OF 2012

Monday, this the 9th day of February, 2015

CORAM:

HON'BLE MR. U.SARATHCHANDRAN, JUDICIAL MEMBER

1. All India Navodaya Vidyalaya Staff Association
Reg No.K.492/94, Central Executive Committee
Girija Nilayam, Vadavathur PO
Kottayam District – 686 010
represented by its President T.P.Mani
JNV Kottarakkara, ETC PO
Kollam – 691 531
2. K.M.Rajan
Trained Graduate Teacher
Jawahar Navodaya Vidyalaya Samiti
Periya PO, Kasargod District – 671316
3. Shaji Davis
Physical Education Teacher
Jawahar Navodaya Vidyalaya Samiti
Chettachal PO
Vithura, Thiruvananthapuram District – 695 557 ... Applicants

(By Advocate Mr.R.Sreeraj)

versus

1. Union of India represented by its Secretary
to Government of India
Ministry of Human Resources Education Development
Central Secretariat, New Delhi – 110 048
2. The Commissioner
Navodaya Vidyalaya Samiti
Room No. 107, C Wing, Shastri Bhavan
New Delhi – 110 001
3. The Deputy Commissioner-in-Charge
Navodaya Vidyalaya Samiti (Hyderabad Region)
S.P.Road, Secunderabad, Andhra Pradesh – 500 003
4. The Assistant Commissioner,
Navodaya Vidyalaya Samiti
Kerala Cluster, Hyderabad – 403 507
5. The Secretary
Ministry of Finance
Department of Expenditure
New Delhi – 110 001 ... Respondents



(By Advocate Mr. George Joseph, ACGSC (R1&5)
Advocate Mr.P.Parameswaran Nair (R2-4))

The application having been heard on 09.02.2015, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. U.SARATHCHANDRAN, JUDICIAL MEMBER

Mr.Sreeraj learned counsel for applicants submitted that in the light of common judgment of the Hon'ble Apex Court in Civil Appeal Nos. 712-713/2014 (arising out of SLP(C) Nos. 3106-3107 of 2012), 714-715/2014 (arising out of SLP(C) Nos. 20425-20426 of 2011 and 716/2014 (arising out of SLP(C) Nos. 19102 of 2012) and Writ Petition (Civil) No.556 of 2012 and Writ Petition (Civil) No.51 of 2012 dated 20.01.2015 nothing remains for the applicant to prosecute the present OA.

2. In the circumstance and in the light of the aforesaid judgment of the Apex Court, the OA is closed.
3. No order as to costs.

Dated, the 9th February, 2015

U.Sarathchandran
U.SARATHCHANDRAN
JUDICIAL MEMBER

vs